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SLP(Crl.)No. 497-498 OF 2004
ITEM No.11

Court No. 9

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 497-498/2004

(From the judgement and order dated 14/11/2003 in CO 5497/94
passed by a Learned Single Judge of the High Court of Calcutta and from the impugned final
Judgment and Order dated 8.1.2004 passed by the Division Bench of The HIGH COURT OF CALCUTTA
A in W.P. No. 18925/2003)

DHANANJOY CHATTERJEE @ DHANA

Petitioner (s)

VERSUS

STATE OF WEST BENGAL AND ORS.

Respondent (s)

(With Appln(s). for ex-Parte stay)

Date : 06/02/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)

Mr. Pradip K. Ghosh, Sr. Adv.,

Mr. A.K. Ganguli, Sr. Adv.

Mr. S.C. Ghosh, Adv.

Mr. Ranjan Mukherjee, Adv.

Mrs. Aparajita Batabyal, Adv.

Mr. Chanchal Kumar Ganguli, Adv.

For Respondent (s)

Mr. Tara Chandra Sharma, Adv.

Ms. Neelam Sharma, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. T.C. Sharma, Learned counsel accepted notice on behalf of Respondent nos. 1 & 4 i.e. The State of West Bengal through the Secretary, Judicial Department., Govt. of West Bengal and The Superintendent, Alipore Central Jail. No notice to other respondents.

The Ist respondent is directed to produce urgently the relevant file in connection with the Mercy Petition dated 2.2.1994 filed by the petitioner herein addressed to the Governor of West Bengal.

List after three weeks.

Additional documents, if any, can be filed in the meantime.

Neelam(VEERA VERMA)
COURT MASTER